

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 148  
436/241-242/PB/2018

**IN THE MATTER OF:**

Manish J. Shah & Ors.

....

APPLICANT / PETITIONER

Vs

Salora International Ltd. & Ors.

....

RESPONDENT

**SECTION:**

Under Section 241-242

**Order delivered on 16.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. P. Nagesh, Mr. Ashutosh Gupta, Mr. Gaurav  
Rana, Mr. Abhishek, Mr. Dhruv Gupta, Advs.

For the Respondent(s):-

Mr. Jayant Mehta, Mr. A. T. Patra, Mr. Aditya  
Ghadge, Advs. for R1 to 5.

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 09.12.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

16.10.2019  
Aarti Makker